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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 53/9/NCLT/AHM/2018

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

Name of the Company: Bhavesh Kumar Sumantrai Naik.  
V/s.  
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2. Chetan Kapadia.

Advocate

Respondent.

Sachin Chandarana.

Advocate

Rashid Boatwala.

Advocate

Rahul Jain.

Advocate

Ujwal Trivedi

Advocate

PRATIK THAKKAR

ADVOCATE

Operational  
Creditor

ORDER

Learned Advocate Mr. Pratik Thakkar present for Operational Creditor/Petitioner.  
Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent

Proof of service of copy of petition on Respondent filed.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent counsel reported that Respondent is not filing its objections.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.

*Manu*  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.

*Bikki*  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL